

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

**Petition No. 265/MP/2018
Alongwith I.A No.80 of 2018**

Subject : Petition under Section 79 (1)(f) read with Section 142 of the Electricity Act, 2003 for issuance of direction for quashing of the letter dated 2.8.2018 issued by Power Grid Corporation of India Limited whereby, PGCIL has wrongful and arbitrarily proceeded to impose transmission charges to the tune of Rs. 6.41 Crore upon the Petitioner towards Long Term Access capacity 8.4 MW and also, through a subsequent letter dated 14.8.2018 threatened curtailment of Short Term Open Access with effect from 23.8.2018. The same is in direct contravention of the final Order passed by this Hon'ble Commission in Petition No. 190/MP/2016 dated 31.5.2018.

Date of Hearing : 27.2.2019

Coram : Shri P. K. Pujari, Chairperson
Dr. M. K. Iyer, Member
Shri I.S.Jha, Member

Petitioner : Greenko Budhil Hydro Power Private Ltd. (GBHPPL)

Respondent : Power Grid Corporation of India Limited

Parties Present : Shri Sanjay Sen, Advocate, GBHPPL
Shri Hemant Singh, Advocate, GBHPPL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Sanjna Dua, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

During the hearing, the learned senior counsel for the Petitioner, Greenko Budhil Hydro Power Private Limited and learned counsel for the Respondent, PGCIL advanced extensive arguments in support of their contentions and reiterated the submissions made in their respective pleadings. On the request of the parties, time to file written submission was granted till 11.3.2019. Subject to this, order in the Petition and IA was reserved.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)